THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA):
(a) The number of pension/gratuity cases of I.S.F. personnel of Hyderabad State Forces settled up to date is 7,846. No information is available in respect of non-I.S.F. personnel, as settlement of their claims is the concern of Hyderabad State.

(b) Information regarding the number of settled and pending cases (I.S.F. personnel) of more than 12 months, between 9 and 12 months, between 3 and 6 months and 1 to 3 months standing is not available. A total number of 670 cases remains outstanding to date and every effort is being made to settle them expeditiously.

Information regarding the number of such cases relating to non-I.S.F. personnel is also not available in view of (a) above.

(c) Government of India is the final authority in regard to I.S.F. personnel, and the Government of Hyderabad regarding non-I.S.F. personnel.

## Foreigners in the Armed Forces

71. Shri M. VALIULLA: Will the Minister for Defence be pleased to state the number of citizens from Commonwealth countries, United States of America, and the Union of Soviet Socialist Republics serving in the armed forces of India at present?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): 190 British. None from the U.S.A. or U.S.S.R.

## H.M.S. "CEYLON"

**72.** Shri B. GUPTA: Will the Minister for Defence be pleased to state:

- (a) whether it is a fact that H.M.S. "Ceylon", a cruiser of the British Royal Navy, recently arrived at the Calcutta port;
- (b) whether it is a fact that this particular cruiser arrived at Calcutta after its commission in the Korean war;

- (c) whether it is a fact that a programme has been announced for the reception of H.M.S. "Ceylon"; and
- (d) if the reply to part (c) in the affirmative, what are the features of the said programme and which Government officials are expected to participate in it?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) Yes.

- (b) The ship is in Calcutta as the Flagship of the East Indies Fleet.
- (c) and (d). Only the usual courtesy calls and return calls have been arranged, because it is the formal visit, to an Indian Port, of the new Commander-in-Chief, East Indies Station.

## FORMATION OF ANDHRA STATE

SHRI P. SUNDARAYYA (Madras): Before we proceed with any other business I want to bring to the notice of the Chair and of the House that I have read in today's press that what the Government propose to dowith regard to the formation of an Andhra State is that they are going to send some High Court Judge or a Supreme Court Judge to formulate the terms of reference for the Boundary Commission and report within 30 days. If the Government's intention is that, I think if the Government makes a statement categorically in either of the Houses or by a press communique, it would ease the situation in Andhra which is developing day by day very seriously. So, I want the Chair to see that the statement is made immediately so that the situation in Andhra may be eased. Sir, when the Press can get so much information, it is only proper for the Government to come out with an authoritative statement.

SHRI G. RAJAGOPALAN (Madras): Am I to understand that the violent activities that are being undertaken in Andhra are to force the hands of the: